

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.437/2015 in O.A. No.1802/2013

Monday, this the 25th day of March 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Vinod Prakash Pandey & another

...Applicant

(*Nemo*)

Versus

Dr. S Christopher
Secretary
Department of Defence Research and
Development-cum-Director General
DRDO, Ministry of Defence
Govt. of India DRDO Bhawan
Rajaji Marg, New Delhi – 110 011

...Respondent

(Mr. Hanu Bhasker, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This contempt case is filed alleging that the respondent did not implement the order dated 12.12.2014 passed by this Tribunal in O.A.No.1802/2013. On 29.03.2016, it was represented before this Tribunal that SLP No.1364/2016 was filed by the respondent against the judgment in O.A. and on 16.02.2016 and that the Hon'ble Supreme Court directed that the contempt proceedings shall not be proceeded with. Taking note of the same, the contempt case was adjourned *sine die*.

2. We are of the view that as long as the stay granted by the Hon'ble Supreme Court is in operation, there is no way that the contempt case can be heard.

3. We, therefore, close the contempt case leaving it open to the applicant, to work out his remedies in terms of the adjudication, which the Hon'ble Supreme Court may render in the Civil Appeal arising out of SLP No.1364/2016.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 25, 2019
/sunil/